

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3968
ANSWERED ON:18.02.2014
CONSTRUCTIONS AROUND MONUMENTS
Dhanaplan Shri K. P.

Will the Minister of CULTURE be pleased to state:

- (a) the norms/guidelines regarding construction work around protected monuments;
- (b) whether the norms/guidelines are being strictly followed while issuing of permission for construction activities in nearby areas of the protected monuments in the country;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Supreme Court/High Court has given any directions to demolish the unauthorised constructions/illegal structures erected in the premises of protected monuments/heritage sites; and
- (e) if so, the details thereof and the follow up action taken by the Government, so far?

Answer

MINISTER OF CULTURE SHRIMATI CHANDRESH KUMARI KATOCH

(a) As per the Ancient Monuments and Archaeological Sites and Remains (Amendment & Validation) Act, 2010, and Rules framed thereunder, persons having buildings or houses in the prohibited area (100 metres from protected monuments) of any Centrally - protected monument may undertake repairs and renovation after obtaining permission from the Competent Authority on the recommendation of the National Monuments Authority. Further, in case of regulated area (200 metres further beyond prohibited area) the persons may undertake construction, reconstruction, repairs and renovation only after obtaining permission from the Competent Authority on the recommendation of National Monuments Authority.

Under the provisions of the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act 2010, the above institutional mechanism has been provided for, to deal with the applications for grant of permission to undertake repairs/renovation/re-construction or construction in the 'prohibited' and 'regulated' areas.

(b)&(c) National Monuments Authority (NMA) is recommending grant of 'No Objection Certificate' to the concerned Competent Authorities strictly as per the relevant provisions of the said Act.

(d)&(e) Yes, Madam. The details are enclosed as Annexure.